6¹

करोड़ रुपए (उत्पादन शुल्क ग्रौर बिकी कर शःमिल नहीं है)खर्च किए गए थे। पिछले तीन वर्षों के दौरान रद्दी बेल्टों की बिकी से लगभग एक करोड़ रुपए की राशि प्राप्त हुई।

(ग) जी, नही।

(घ) प्रश्न नहीं उठता।

Income tax raids

1346. SHRI M. S. GURUPADAS-WAMY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that there have been a number of raids by income-tax and other tax authorities recently; and

(b) if so, what is the extent of success achieved i_{n_k} this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) During first three months of 1985, Income-tax Department conducted 1356 searches resulting in seizures of prima facie unaccounted assets valued at Rs. 7.75 crores approximately. Drive against evasion of excise duty has been intensified and as per latest reports during January-March. 1985, 1650 cases were detacted involving an estimated amount of excise duty of Rs. 45.83 crores. Customs searches were conducted for detection of undervaluation and consequent evasion of duty to the extent of Rs. 21.39 crores approximately, in cases other than purely smuggling.

''टेल्को'' तथा ''टिस्को'' द्वारा रद्दी लोह की बिक्री

1347. अरें। हुक्मदेव नारायण यादव: क्या इस्पात, खान ब्रौर कोयला मंती यह बताने की कुपा करेंगे कि:

(क) क्या यह सच है कि जमशेदपुर स्थित ''टेल्को'' तथा ''टिस्को'' नामक कंपनियां रद्दी लोहा बेच देती हैं, यदि हां, तो उन व्यापारियों के नाम क्या है जिन्हें गत तीन वर्षों के दौरान यह लोहा बेचा गया है झौर इन्हें किन-किन दरों पर कितना लोहा बेचा गया;

(ख) क्या यह भी सच है कि रद्दी लोहे के नाम में इस्पात बेचा ज। रहा है;

(ग) क्या यह भी सच है कि उपर्युक्त माल पश्चिमी बंगाल के रास्ते बंगलादेश पहुंच जाता है; ग्रौर

(घ) यदि हां, तो सरकार ने इस संबंध में ग्रब तक क्या कार्यवाही की है ?

इस्पात विभाग में राज्य मंती (श्री मटवर सिंह): (क) ग्रौर (ख) रद्दी लोहें के मूल्यों तथा वितरण पर कोई कानूनी नियंत्रण नहीं है। निजी क्षेत्र की इकाइयों द्वारा इस प्रकार के लोहे की बिक्री से सम्बन्धित जानकारी सरकार द्वारा नहीं रखी जाती है।

(ग) ग्रौर (घ) जानकारी प्राप्त की जा रही है ग्रौर सभा-पटल पर रखादी जाएगी।

Grant of loan under the self Employment scheme

1348. SHRI BISWA GOSWAMI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that his Ministry ordered in March, 1983 to disburse Rs. 200 crores directly under the self-employment scheme;

(b) whether it is also a fact that the applications of the prospective applicants duly screened by the District Industries Centre were rejected by the nationalised banks;

(c) whether it is also a fact that Rs. 25,000]- under the scheme per person were . advanced without colateral security from the applicants which were forwarded to the bank directly without screening by the District Industries Centre; and

(d) if so, what are the details thereof?